

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.1828 of 1992

Date of Decision.29.4.93

Chhidda Singh .....Applicant.

Versus

Union of India & others .....Respondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon,Vice-Chairman,  
Hon'ble Mr.S.R.Adige,Member(A)

For the applicant: Shri B.K.Batra,Counsel

For the respondents: Shri H.K.Gangwani,Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S.K.Dhaon,Vice-Chairman)

The applicant alleges himself to be a Casual Labourer. The principal prayer is that the respondents may be directed to re-engage him as a Khalasi.

2. A counter-affidavit has been filed . we have seen the same.

3. It is an admitted position that in pursuance of the directions of the Hon'ble Supreme Court given in Inderpal's case, a comprehensive/ has been drawn-up by the Railways for re-habilitating the Casual labourers. The authority concerned shall consider the case of the applicant in the light of the scheme framed. It shall give a decision as expeditiously as possible but not beyond a period of three months from the date of presentation of a certified copy of this order before the authority concerned. along with a representation/ If it decides to reject the case of the applicant, it shall give reasons in support of its order.

4. With these directions, this application is disposed of but without any order as to costs.

*Adi*  
(S.R.ADIGE)  
MEMBER(A)

(ug)

*Gu*  
(S.K.DHAON)  
VICE-CHAIRMAN (J)